

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 18769- JK (LD) of 2025

DATED: - 15 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)**

Secretary to Government

Dated: 15.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz Ali Bhat
15-12-25
Jm

Annexure to the Government Order No.18769 - JK (LD) of 2025 dated 15.12.2025

S. No	Case Title	OIC
1	FIR No. 304/2007 of P/S Sopore, offences U/s 7/25 Arms Act titled UT of J&K Vs Nissar Ahmed Dar and Ors.	Shri. Mohd Rafi Shah, SDPO Sopore,
2	FIR No. 05/2009 of P/S Bandipora, offences U/s 498-A/306RPC titled State of J&K Vs Tariq Ahmad Lone and Ors	Sh. Mohd. Rafee Rather, JKPS, Dy. SP (Hqrs), Bandipora,
3	FIR No. 213/2025 of P/S Bahu Fort, Jammu U/S 8/21/22 NDPS Act 111 BNS titled Arun Singh Vs UT of J&K through SHO P/S Bahu Fort, Jammu.	Sh. Sachit Sharma, SDPO City East, Jammu
4	FIR No. 142/2020 of P/S Kishtwar U/S 363/376 IPC & 4 POCSO Act titled UT of J&K Vs Raj Kumar Ajay.	Sh. Ishan Gupta, Dy.SP Headqaurter, Kishtwar
5.	CRM(M) No. 1117/2025 Tanveer Choudhary V/s UT of J&K and Ors. (arising in FIR No. 23/2025 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
6.	CRM(M) No. 1118/2025 Anindo Banerji V/s UT of J&K (arising in FIR No. 23/2025 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
7.	Bail App. 305/2025 Sohan Lal Singh V/s UT of J&K. (arising in FIR No. 55/2025 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
8.	CRA No. 15/2025 Melo Devi V/s UT of J&K and Anr. (arising in FIR No. 85/2016 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
9.	CRM(M) No. 1128/2025 Major Singh V/s UT of J&K and Anr. (arising in FIR No. 45/2022 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
10.	CRM(M) No. 1209/2025 Sham Gupta and Ors. V/s UT of J&K and Ors. (arising in FIR No. 54/2007 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
11.	CRM(M) No. 1070/2025 Ravinder Kumar Gupta V/s UT of J&K and Anr. (arising in FIR No. 14/2025 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
12.	CRM(M) No. 1194/2025 Pranav Gandotra and Anr. V/s UT of J&K and Ors. (arising in FIR No. 113/2023 of P/S EOW, CBJ)	Sh. Fiesel Qureshi-JKPS, SSP EOW, Crime Branch Jammu.
13.	CRM(M) No. 1080/2025 Sunil Koul Vs UT of J&K and Ors (arising out of case FIR No. 03/2025 of PS SCW CBJ).	Sh. Javaid Iqbal Tabassam - JKPS, DySPHqrs. SCW Crime Branch-Jammu.
14.	CRM(M) No. 1188/2025 Jewan Lal Vs UT of J&K and Ors (arising out of case FIR No. 01/2024 of PS SCW CBJ)	Sh. Javaid Iqbal Tabassam - JKPS, DySPHqrs. SCW Crime Branch-Jammu.
15.	CRM(M) No. 982/2025 Mustafa Tariq Vs Union of India and Ors. (arising out of FIR No. 16/2024 of PS SCW CBJ).	Sh. Javaid Iqbal Tabassam - JKPS, DySPHqrs. SCW Crime Branch-Jammu.

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